Thereupon the Government of India withdrew permission for the Portuguese banks operating in Bombay and, I believe, gave them notice. I do not know exactly when the notice expires; i but these factors also have to be borne j in mind.

TRAINING INSTITUTIONS FOR WELFARE I WORK

- *502. SHRIMATI SHOILA BALA DAS: Will the Minister for Planning be pleased to state:
- (a) whether a sum of rupees 4 crores has been provided in the Five Year Plan for social welfare activities; if so, how this sum has been used or is proposed to be used;
- (b) how many new training institutions for social welfare work are proposed to be set up by the State Governments; and
- (c) whether there arq any such institutions in existence at present in any of the States, if so, in which of the States?

THE DEPUTY MINISTER FOR PLANNING & IRRIGATION AND POWER (SHRI J. S. L. HATHI): (a) Yes. A social welfare board, which will be shortly constituted, will administer the Fund.

- (b) State plans do not provide for new training institutions for welfare work.
- (c) Schools of social work, which are assisted by Government, exist at Bombay, Baroda, Madras and Delhi. At 25 Extension Training Centres, situated in various States (as mentioned in the statement attached), village level workers receive training in rural welfare work. In addition, there are also some special training courses for social workers such as those conducted by the Madras Government, the Kas-turba Trust and others. [See Appendix IV, Annexure No. 123.]

SHRIMATI SHOILA BALA DAS: Is a quota fixed for any State?

- SHRI J. S. L. HATHI: No quota is fixed.
- SHRI S. MAHANTY: May I know whether any curriculum has been drawn up for these rural welfare training centres?
- SHRI J. S. L. HATHI: There is a curriculum and it will be modified in the light of experience.
- PROF. G. RANGA: Will any contributions be made to the institutions that are being run under the Kasturba Trust?
- SHRI J. S. L. HATHI: I think this will be taken into consideration by the Board.

SHRI K. C. GEORGE: May I know from the hon. Minister, whether it is proposed to get down any foreign expert or foreign persons for this purpose?

(No answer.)

IRRIGATION SCHEMES FROM NARMADA RIVER

- *503. PANDIT S. DUBE: Will the Minister for IRRIGATION AND POWER be pleased to state:
- (a) whether any schemes for irrigation from the Narmada river in Khandwa and Jabalpur Districts of Madhya Pradesh have been investigated;
- (b) if so; what was the expenditure incurred; and
- (c) whether these schemes have been kept in abeyance temporarily or permanently?

THE DEPUTY MINISTER FOR PLANNING & IRRIGATION AND POWER (SHRI J. S. L. HATHI): (a) Yes, Sir.

(b) The expenditure incurred up to January 1953 on the projects concerned is as under: —

Bargi Project ... Rs.'7,22,667 Tawa Project ... Rs. 6,59,809 Punasa Project ... Rs. 6,72,707 3709

- (c) Investigations on Bargi Project were suspended in December 1950 due to financial stringency and have not been resumed so far. However, hydro-logical observations are being continued. Investigations on Tawa and Tunasa Projects have almost been completed. Designs, estimates and reports of these projects are under preparation.
- PROF. G. RANGA: How much were these investigations expected to cost and how much was already spent, and for the lack of how much have they suspended these investigations?
- SHRI J. S. L. HATHI: Perhaps the question refers to the project which was suspended. That project costs about Rs. 7,22,000.
- PROF. G. RANGA: How much was already spent on it?
- SHRI J. S. L. HATHI: I would like to have notice.
- PROF. G. RANGA: Is any effort made to get a comprehensive view of all the various projects that can be developed under the Narmada Valley so that there could be no conflict between one State and another?
- SHRI J. S. L. HATHI: Yes; investigations are made in Broach and Baroda side also. Some are completed and when the remaining ones are also completed there will be an overall picture before us.

AMOUNT PAID TO U.S. BUREAU OF RECLAMATION

- *504. SHRI S. MAHANTY: Will the Minister for IRRIGATION AND POWER be pleased to state:
- (a) the total amount paid by Government to the Bureau of Reclamation of the United States Department of the Interior, since December 28, 1950, under Article II of the Agreement for Scientific and Technical Engineering Services between the Government of India and the Government of the 1 United States of America.

- (b) the total number of cases referred to the Bureau so far; and
- (c) whether Government will lay a statement on the Table of the Council giving an indication or description of the cases under reference?

THE DEPUTY MINISTER FOR PLANNING & IRRIGATION AND POWER (SHRI J. S. L. HATHI): (a) A sum of \$ 104,025 to cover the estimated cost of the studies for the designs and hydraulic experiments in connection with Bhakra Dam has been placed at the disposal of the Department of States, U.S.A., on the authorisation of the Government of Punjab (I).

- (b) One.
- (c) A statement is laid on the Table of the Council.

STATEMENT

Cases referred to the United States
Bureau of Reclamation

Only one case has so far been referred to the United States Bureau of Reclamation by the Government of India through the Central Water and Power Commission under Article II of the Agreement for Scientific and Technical Engineering Services. This was a case of the Government of Punjab (I) and pertains to the studies on the design of the dam and hydraulic experiments of Bhakra to improve the design of spillway. The United States Bureau of Reclamation was requested in January 1952 to undertake the undermentioned stress studies and hydraulic laboratory studies relating to the layout in which the power house was located outside of the dam: -

- (A) Stress Studies
 - (i) Preliminary design studies to determine whether the present design of the dam could be reduced;
 - (ii) one complete trial load twisf analysis for tentative design ol, the dam;